



LEGISLATIVE ASSEMBLY OF GOA

The Goa Supplementary Appropriation Bill, 1992

(Bill No. 22 of 1992)

(To be introduced in the Legislative Assembly of Goa)

GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
DECEMBER, 1992

THE GOA SUPPLEMENTARY APPROPRIATION BILL, 1992

(Bill No. 22 of 1992)

A Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Goa for the services and purposes of the financial year 1992-93.

BE it enacted by the Legislative Assembly of Goa in the Forty-third Year of Republic of India as follows:—

1. *Short title.*—This Act may be called the Goa Supplementary Appropriation Act, 1992.

2. *Issue of Rs. 8,15,20,000 out of the Consolidated Fund of the State of Goa for the financial year 1992-93.*—From and out of the Consolidated Fund of the State of Goa there may be paid and applied sums not exceeding those specified in column 5 of the Schedule amounting in the aggregate to the sum of eight crores fifteen lakhs and twenty thousand rupees towards defraying the several charges which will come in course of payment during the financial year 1992-93 in respect of the services and purposes specified in column 2 of the Schedule.

3. *Appropriation.*—The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Goa by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said financial year.

THE SCHEDULE

(See Sections 2 & 3)

No. of Demand	Services and purposes	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated Fund of Goa	Total
1	2	3	4	5
		Rs.	Rs.	Rs.
1.	State Legislature	2,80,000	—	2,80,000
3.	Council of Ministers	8,00,000	—	8,00,000
4.	Administration of Justice	2,78,000	—	2,78,000
5.	Elections	13,08,000	—	13,08,000
16.	Public Works	10,00,000	—	10,00,000
20.	General Education	—	9,78,000	9,78,000
21.	Technical Education	2,75,000	—	2,75,000
22.	Sports and Youth Services	2,00,00,000	—	2,00,00,000
23.	Art and Culture	2,50,000	—	2,50,000
26.	Water Supply and Sanitation	—	10,37,000	10,37,000
28.	Urban Development	1,48,70,000	—	1,48,70,000
33.	Relief on Account of Natural Calamities	20,00,000	—	20,00,000
34.	Agriculture	8,74,000	10,000	8,84,000
38.	Food and Civil Supplies	50,00,000	—	50,00,000
42.	Irrigation and Flood Control	—	14,83,000	14,83,000
43.	Energy	—	1,95,000	1,95,000
45.	Ports and Lighthouse	8,45,000	—	8,45,000
46.	Roads and Bridges	—	37,000	37,000
47.	Road Transport	3,00,00,000	—	3,00,00,000
	Total	7,77,80,000	37,40,000	8,15,20,000

Financial Memorandum

Provision is made in the Bill to appropriate for certain services and purposes expressed in the Schedule during the financial year ending 31st March, 1993 a sum of Rs. 8,15,20,000 over and above the amounts granted for those services for the financial year 1992-93. The amount mentioned above consists of Rs. 2,20,35,000 on Revenue Account and Rs. 5,94,85,000 on Capital Account.

This Bill is introduced in pursuance of Article 205(1) read with Article 204 of the Constitution of India to provide for the Supplementary Appropriation out of the Consolidated Fund of the State of Goa of the moneys required to meet the amounts required on certain services during the financial year, 1992-93 in excess of the amounts granted for those services.

Panaji,
December, 1992.

RAVI S. NAIK
Chief Minister

Legislative Assembly of Goa

A

BILL

To give effect to the financial proposal of the State of Goa for the financial year 1992-93.

The Governor has, in pursuance of clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Legislative Assembly, the introduction and consideration of the Bill.

M. M. NAIK,

Secretary, Legislature Department